

OPEN COURT 6

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL : ALLAHABAD BENCH
ALLAHABAD

...

Dated: ALD. on this 11th DAY of September 1997.

CORAM: Hon'ble Mr Justice B C Saksena, V.C.
Hon'ble Mr S Das Gupta, A.M.

ORIGINAL APPLICATION NO. 1101 OF 1993.

(1) Union of India through General Manager
Central Railway, Bombay VT.
(2) Divisional Railway Manager,
Central Railway, Jhansi.
(3) Inspector of Works,
Central Railway, Agra Cantt,
Agra.

.... Applicants.

C/A Shri Prashant Mathur

Vs.

(1) Khunni Lal, S/o Shri Balwant,
presently working as Mali under
Inspector of Works, Agra Cantt,
AGRA.
(2) Prescribed Authority under the
Payment of Wages Act, 1936
32, Garden Road, AGRA.
(3) Chief Judicial Magistrate
AGRA.

.... Respondents.

C/R Shri Anupam Kulshreshtha

ORDER (ORAL)

(By Hon'ble Mr Justice B C Saksena, V.C.)

We heard the learned counsel for the applicant.

Through this O.A., Order passed by the Prescribed Authority
under Payment of Wages Act has been challenged. The O.A.

was filed without filing an appeal before the District Judge. In view of the Hon'ble Supreme Court's decision in the case of K P Gupta Vs Controller of Printing and Stationery, AIR 1996 S.C. 408, this O.A. is not cognizable by this Tribunal now. It is accordingly disposed of as not maintainable.

2. Nothing in this order will, however, preclude the applicants from seeking redressal of their grievances from an appropriate legal forum in accordance with the law.
3. Interim order passed earlier, if any, is vacated.

W.L.
A.M.

B.C.
V.C.

/snt/